

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA.NO. 627/88

Shri Hemraj Motwani
Block No.41,
Mecosabagh Colony,
P.O. Bezonbagh,
Nagpur 440 004.

Applicant

v/s.

1. General Manager,
Telecom, Maharashtra Circle,
Bombay.

2. Telecom District Manager,
Nagpur. Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances:

Mr.M.Sudame
Advocate
for the Applicant

Mr.S.R.Atre
(for Mr.P.M.Pradhan)
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 8.12.1988

(PER: M.B.Mujumdar, M(J)

After hearing advocates for both the sides, we are admitting the application and delivering the following judgment as the facts disclosed from the record are no more in dispute.

2. By order dated 26.12.1985, while the applicant was working as Section Supervisor in the office of the District Engineer Telephones, Nagpur, the applicant was suspended on 24.1.1986. A charge-sheet containing one charge was served on him. According to the charge, while the applicant was working as Section Supervisor in the Telephone Revenue Accounts Branch, he was being subjected to interrogation by the Assistant Engineer (Vigilance) on 9.12.1985. During the course of interrogation and